



Government of Jammu and Kashmir
Home Department
Civil Secretariat, J&K Srinagar/Jammu

Notification

Jammu, the 12th February, 2018

SRO 87 .- In pursuance of sub-section (3) of section 9 of the Maneuvers, Field Firing and Artillery Practice Act, 1938 notice is hereby given that the Government of Jammu and Kashmir intend to authorize the carrying out Field Firing and Artillery Practice throughout an area notified vide SRO 86 dated 12.02.2018 or any specified part thereof for a period of ten years. Objections, if any, may be communicated to District Magistrate, Poonch within a period of two months from the date of issuance of this notification in the official Gazette.

By Order of the Government of Jammu and Kashmir.

Sd/-

(R.K Goyal) IAS

Principal Secretary to Government,
Home Department

No. Home/CL-06/96

Dated 12.02.2018

Copy to the:-

1. Director General of Police, J&K, Jammu.
2. Principal Secretary to Hon'ble Chief Minister.
3. Divisional Commissioner, Jammu.
4. Commissioner/Secretary to Government, Revenue Department.
5. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
6. Principal Director Defence Estates, J&K, Northern Command, J&K Jammu.
7. Deputy Commissioner, Poonch for information of the inhabitants of the area
8. Director Information, J&K
9. General Manager, Government Press, Jammu/Srinagar.
10. Defence Estates Officer, Jammu.
11. Private Secretary to Principal Secretary to the Government, Home Department.
12. Incharge Website Home Department/GAD.

(Sanjay K. Bhat)

Deputy Secretary to Government,
Home Department